

**IN THE HIGH COURT OF JUDICATURE AT PATNA
FIRST APPEAL No.160 of 2025**

Sweta Bhattacharjee & Anr.

... .. Appellant/s

Versus

Shyamli Bhattacharjee & Ors.

... .. Respondent/s

Appearance :

For the Appellant/s : Mr. Vijay Kumar Dubey, Advocate

Mr. Mohit Agarwal, Advocate

For the Respondent/s : Mr.

CORAM: HONOURABLE MR. JUSTICE PURNENDU SINGH

ORAL ORDER

3 29-01-2026

Mr. Vijay Kumar Dubey, along with Mr. Mohit

Agarwal, learned counsels appearing on behalf of the appellant submitted that a technical objection has been raised by the office that affidavit has to be filed along with present memo of appeal, just because certain information and statement in that regard is contained in para 1 and he seeks to delete the same in course of the day.

2. Learned counsel is permitted to do so.

3. Re-notify forthwith under appropriate heading.

(Purnendu Singh, J)

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